

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO.8609/2019 [Diary No(s). 17005/2018]

(Arising out of impugned final judgment and order dated 31-05-2017 in FO No. 75961/2017 passed by the Customs Excise And Service Tax Apellate Tribunal, Kolkata)

COMMR.OF CENTRAL EXCISE COMMISSIONERATE

Petitioner(s)

VERSUS

M/S KRISHNA WAX (P) LTD.
(Application for c/d in filing/refiling)

Respondent(s)

([HEARD BY : HON. UDAY UMESH LALIT AND HON. VINEET SARAN, JJ.])

Date : 14-11-2019 This matter was listed for pronouncement of Judgment today.

For Petitioner(s) Ms. Nisha Bagchi, Adv.
Ms. B. Sunita Rao, Adv.
Ms. Pooja Sharma, Adv.
Mr. B. Krishna Prasad, AOR

For Respondent(s) Ms. Christi Jain, Adv.
Mr. Puneet Jain, Adv.
Mr. Harsh Jain, Adv.
Mr. Harshit Jain, Adv.
Ms. Pratibha Jain, AOR

Hon'ble Mr.Justice Uday Umesh Lalit pronounced th reportable judgment of the Bench comprising of His Lordship and Hon'ble Mr. Justice Vineet Saran.

Delay condoned.

The appeal is allowed in terms of the signed reportable judgment.

Pending applications, if any, shall also stand disposed of.

(INDU MARWAH)
COURT MASTER

(SUMAN JAIN)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)